

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**NEW DELHI BENCH (COURT – II)**

**Item No. 202**  
**(IB)-531/ND/2023**  
**IA-1825/2024**

**IN THE MATTER OF:**  
**Ajay Kumar Choudhary**

... **Applicant/Petitioner**

**Under Section: 94(1) of IBC, 2016**

**Order delivered on 02.05.2024**

**CORAM:**

**SH. ASHOK KUMAR BHARDWAJ**  
**HON'BLE MEMBER (J)**

**SH. SUBRATA KUMAR DASH**  
**HON'BLE MEMBER (T)**

**PRESENT:**

**For the Applicant** : Advocate Purti Gupta in IA-1825/2024.

**For the RP** : Mr. Yogender Pal Singh

**Hearing Through: VC and Physical (Hybrid) Mode**

**ORDER**

**IA-1825/2024:** It is contended by the Applicant that the IA filed under Rule 154 of the NCLT, Rules 2016 was taken up for hearing in terms of the order dated 22.04.2024. In consideration of the said application filed for rectification of the order dated 13.03.2024, the order which was containing the reference to Section 95(1) of IBC, 2016, instead of Section 94(1) of IBC, 2016 was ordered to be deleted and an order containing the correct reference of the provisions of IBC, 2016, i.e. Section 94(1) was passed. Today, the Ld. RP pointed out that the order sheet does not reflect the IA-1825/2024. It is made clear that the order dated 22.04.2024 has been passed qua IA-1825/2024.

**The Court Officer is directed to ensure that the disposed of IA is not reflected in future cause list.**

On verification of the cause list dated 22.04.2024, we could find that the aforementioned IA viz. IA-1825/2024 was not appearing in the cause list and the order was passed on the oral plea raised by the Ld. RP. In the wake, let the matter be listed for being spoken to 03.05.2024. The relevant excerpt of the cause list reads thus:

219	(IB)-531(ND)/2023	Main Matter	Further Consideration	U/s 94(1) of IBC Code, 2016	Ajay Kumar Choudhary	Yogender Pal Singhal
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**Sd/-**

**(SUBRATA KUMAR DASH)**  
**MEMBER (T)**

**Sd/-**

**(ASHOK KUMAR BHARDWAJ)**  
**MEMBER (J)**